CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.219/MP/2026

Subject	:	Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the TSA dated 02.11.2020, seeking condonation of time overrun and consequent extension of scheduled COD and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events.
Petitioner	:	POWERGRID Aligarh Sikar Transmission Limited (PASTL)
Respondents	:	Adani Renewable Energy Holding Seventeen Limited and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PASTL Shri Rishabh Saxena, Advocate, PASTL Shri Abhijit Daimari, PASTL Shri Akshayvat Kisaly, CTUIL Shri Ashok Rajan, NRLDC Shri Gajendra Sinh Vasava, NRLDC Ms. Himani Dutta, NRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner sought a pass over when the matter was called out.

2. However, noting that none of the Respondents has filed a reply to the Petition, the Commission deemed it appropriate to grant a final opportunity to all the Respondents to file their replies, if any, within three weeks with an advance copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)